

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 50960 OF 2019

(Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-495-18-19 dated 31.01.2019 passed by the Commissioner (Appeals), Customs & Central Excise, Raipur)

M/s Dutta Enterprises **Appellant**
MIG-1, MPH Industrial Estate
Bhilai (CG)

VERSUS

Commissioner of Central Excise **Respondent**
Raipur, AT – Central Excise Building
Tikrapara, Dhamtari Road,
Raipur (CG)

APPEARANCE:

NONE for the Appellant
Shri Harshwardhan, Authorised Representative of the Respondent

**CORAM : HON’BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON’BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 55911/2024

DATE OF HEARING/DECISION : June 04, 2024

JUSTICE DILIP GUPTA :

Learned authorized representative appearing for the Department states that a certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**